FURM NO. 4 (See Rule 42)

CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH:

ORDER SHEET

ORIGINAL APPLICATION No : ----/ 2010 Transfer Application No : ----/2010 in O.A. No.----Misc. Petition No 3. ----/2010 in O.A. No.-----35/2010 in O.A. No. 124/2007 Contempt Petition No 4. 5. Review Application No. : ----/2010 in O.A. No.----Execution Petition No : ----/2010 in O.A. No.-----Muslim Hussuin 8 org Respondent (S): Col. M. K. Bhuiyan & Brown Advocate for the: Mr. Chanda Mrs. &. Dulta {Applicant (S)} Advocate for the: {Respondent (S)}

Date -

03.12.2010

/pg/

This cp. is biled by Mrs. Ce. Dretta, Advi on behalt of the applicant praying for non-compliance 02 The order 812-30-11-09 passed in 0A. 124/2007. Laid before the Horible court for favour of order Section officer(s)

Notes of the Registry

03.03.2011

Order of the Tribunal

Place it before the next available Division Bench.

Adjourned sine die.

(Madan Kumar Chaturvedi) Member (A)

When the matter was called for, none dopears respondents. Mrs.U.Dutta, for the counsel for the applicants, on instruction, submits that applicants want to withdraw the CP.

accordingly is dismissed as withdrawn.

(Madan Kumar Chaturvedi) Member (A)

(Bhafáti Ray) Member (J)

/bb/

30-11-2010

Linal Judgement & Osda M. 03.3-2011 18 prepared & Sent to Disertion for issuing In the Ld Columns book A TOP WAR TO STATE The state of the s agendinate introducti, Activity of the grant The Committee with the committee of the second 

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH: GUWAHATI

(An application under Section 17 of the Administrative Tribunal Act, 1985)

CONTEMPT PETITION No. 35

/2010

In O.A No. 124 /2007

Central Administrative Tribunal केन्द्रीय प्रशासनिक न्यायालय | 2-7-3 | 2-9 NOV 2010

Guyahar

Guwahati Bench गुवाहाटी न्यायपीठ

In the matter of:

Md. Muslim Hussain & Ors.

... Petitioner.

-Versus-

Union of India & Ors.

... Respondents/Alleged contemnors.

-And-

# In the matter of:

An application under Section 17 of the Central Administrative Tribunals Act, 1985, praying for initiation of a Contempt proceeding against the alleged contemnors for non-compliance of the order dated 30/11/2009 passed in O. A. No. 124/2007.

-And-

### In the matter of:

1. Md. Muslim Hussain,
S/o- Mohammad Ali.
Vill- Dola Padum, P.O- Thakurbari,
P.S- Rangapara, Dist- Sonitpur (Assam).

..... Contempt Petitioner.

-Versus-

Mislim Kirm



- 1. Col. M.K.Bhuiyan
  Station Staff Officer
  Station Headquarter, Hatigarh
  C/o HQ, 21 Mountain Artillery Brigade
  C/O 99 APO.
- 2. Shri Pradeep Kumar, IAS, Secretary, Ministry of Defence Govt. of India, New Delhi

... Respondents/ Alleged contemnors.

The humble petition of the above named petitioner.

# Most respectfully sheweth:-

- 1. That your applicants being highly aggrieved for non-consideration of their regular absorption in existing vacancies of Group 'D' posts even after completing their 3 years service from the date of conferment of Temporary Status, approached the Central Administrative Tribunal for redressal of their grievances through O.A. No. 124/2007.
- 2. That this Hon'ble Central Administrative Tribunal vide its judgment and order dated 30.11.2009 allowed the original application in part and quashed the departmental communication dated 23.09.2006. The relevant portion of the judgment and order dated 30.11.2009 is quoted below:-

"Thus, we allow O.A. in part quashing impugned communication dated 23.09.2006 and direct the Respondents to pass detailed, reasoned and speaking order highlighting the number of vacancies available in Group 'D' against which the Applicants as conservancy staff could have been regularized strictly in terms of Casual Labourers (Grant of Temporary Status and Regularisation) Scheme, 1993 particularly with reference to para 8 thereof. The aforesaid exercise shall be undertaken within a period of three months form the date of receipt of order. If there are vacancies available in Group 'D'

Muslim Heroma



cadre, in terms of para 8 of the said scheme, Respondents are expected to take necessary and required steps in the matter."

A copy of the judgment and order dated 30.11.2009 is annexed hereto as **Annexure-1**.

That your applicants after receipt of the judgment and order dated 30.11.2009 submitted a representation through proper channel on 18.01.2010 enclosing a copy of the judgment and prayed for the implementation of the same.

Copy of the representation dated 18.01.2010 is enclosed as <u>Annexure-2.</u>

- 4. That the humble applicants beg to state that more than 10 months have elapsed since passing of the judgment and order by the Hon'ble Tribunal, but the alleged contemnors have not initiated any action for implementation of the direction passed by this Hon'ble Tribunal in its judgment and order dated 30.11.2009 as such action of the respondents amount to contempt of court and as such the Hon'ble Tribunal be pleased to initiate necessary contempt proceeding against the willful, deliberate violation of the Hon'ble Tribunal's order dated 30.11.2009.
- That it is relevant to mention here that it is more frustrating for the applicants that even the arrear payment, bonus as well as the salary of the applicants are not being paid regularly since then. The counsel of the petitioners sent a Lawyer's notice to the respondent authority, highlighting the abovementioned facts, but till date no steps have been taken by the respondents to this effect, inspite of having clear directions of the Hon'ble Tribunal in its judgment dated 30.11.2009, which is evident from their letter dated 26.20.2010. In the said letter dated 26.10.2010 the alleged contemnor has clearly admitted that till date no action has been initiated on the part of the respondents in this regard.

Copy of the Lawyer's notice dated 01.10.2010 as well as reply letter dated 26.10.2010 are enclosed as Annexure-3 & 4 respectively.

Mislim Husain

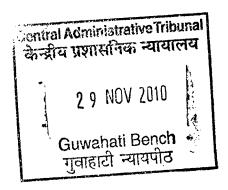
केन्द्रीय प्रशासिनक न्यायालय 2 9 NOV 2010 Guwahati Bench गुवाहाटी न्यायपीठ

6. That it is stated that the alleged contemnors deliberately and willfully did not initiate any action for implementation of the judgment and order dated 30.11.2009 passed in O.A. 124/2007. Therefore, the Hon'ble Tribunal be pleased to initiate a contempt proceeding against the alleged contemnors for willful violation of the order dated 30.11.2009 and further be pleased to impose punishment upon the alleged contemnors in accordance with law.

Under the facts and circumstances stated above, the Hon'ble Tribunal be pleased to initiate Contempt proceeding against the alleged contemnors for willful non-compliance of the judgment and order dated 30.11.2009 passed in O.A. No. 124/2007, and be pleased to impose punishment upon the alleged contemnors in accordance with law and further be pleased to pass any other order or orders as deem fit and proper by the Hon'ble Court.

And for this act of kindness, your petitioner as in duty bound, shall ever pray.

Molin Klom



Tical Administration Tuber---

#### **AFFIDAVIT**

I, Md. Muslim Hussain, S/o Md. Ali, aged about <u>53</u> years, resident of Vill-Dola Padum, P.O- Thakurbari, P.S.- Rangapara, Dist- Sonitpur (Assam) do hereby solemnly declare as follows: -

- 1. That I am the applicant in the above contempt petition and as such I am well acquainted with the facts and circumstances of the case and also competent to sign this affidavit.
- 2. That the statements made in paragraph 1 to 6 are true to my knowledge and belief and I have not suppressed any material fact.
- 3. That this Affidavit is made for the purpose of filing contempt petition before this Hon'ble Tribunal, Guwahati Bench, Guwahati for non-compliance of the Hon'ble Tribunal's order dated 30.11.2009 passed in O.A. No. 124/2007.

And I sign this Affidavit on this  $\frac{7 \, \text{m}}{\text{m}}$  day of November, 2010.

Identified by

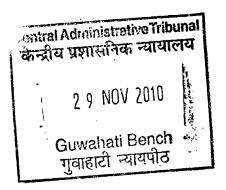
Pahmicle K. Parnel

Advocate.

Mohin Am

Signed before me.

Advocate.



#### **DRAFT CHARGE**

Laid down before the Hon'ble Central Administrative Tribunal, Guwahati Bench for initiating a contempt proceeding against the contemnors for willful disobedience and deliberate non-compliance of the order of the Hon'ble Tribunal dated 16.12.2009 passed in O.A. No. 204/2008 and further to impose punishment upon the alleged contemnors for willful disobedience and deliberate non-compliance of the Hon'ble Tribunal's order dated 16.12.2009 passed in O.A. No. 204/2008.

- 7-

ANNEXURE - 1

# CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

Original Application Nos. 124 of 2007

Date of Order: This, the  $3x^{17}$ Day of November, 2009

HON'BLE SHRI MUKESH KUMAR GUPTA, MEMBER (J).

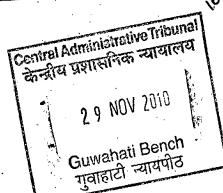
HON BLE SHRI MADAN KUMAR CHATURVEDI, MEMBER (A).

- 1. Md. Muslim Hussain
  - S/o Mohammad Ali
  - Vill:- Þola Padum, P.O: Thakurbari
  - P.S: Rangapara
  - Dist: \$onitpur (Assam).
- 2. Smti Sumitra Daimary
  - W/o Sri Jogesh Daimary
  - Vill: Bhutimari, PO: Bengabari
  - Dist: Darrang, Assam:
- 3. Sri Shukru Koya
  - S/o Late Madhy Koya
  - Vill: Bhutimari, P.O: Hatigarh
  - Dist: Darrang, Assam.
- 4. Sri Biriya Orang
  - S/o Late Chanda Orang
  - Vill: Hatigarh, P.O: Hatigarh
  - .Dist: Darrang, Assam.
- 5. Sri Rakhal Paul
  - S/o Late Umesh Paul
  - Vill: Ulubari, P.O: Haligarh
  - Dist! Darrang, Assam.
- 6. Sri Jalandhar Tanti
  - Vill: Bhulimari, P.O: Haligarh
  - Dist Darrang, Assam.
- 7. Sri Binod Daimari
  - S/o Late Dipra Daimari
  - Vill:Ulubari, P.O: Hatigarh
  - Dist: Darrang, Assam.
  - Sri Biswanath Karmakar
  - S/o Pyara Karmakar
  - Vill Bhutimari, P.O: Haligarh
  - Dis: Darrang, Assam.

Sri Surinder Tanti

.S/& Late Nilmoni Tanti

Atouted



Vill: Bhutimari, P.O: Hatigarh Dist: Darrang, Assam.

- 10. Sri Jagadish Sachini S/o Late Manusa Singh Vill: Bhutimari, P.O: Hatigarh Dist: Darrang, Assam.
- 11. Sri Uday Ram Prasad Son of Sri Ghora Ram Vill: Bhutimari, P.O: Bengabari Dist: Darrang, Assam.
- 12. Sri Jagdev Prasad Son of Late Khedaru Prasad Vill: Bhutimari, P.O: Hatigarh Dist: Darrang, Assam.
- 13. Sri Devnath Lohar S/o Sri Bindeswar Lohar Vill: Hatigarh, P.O: Hatigarh Dist: Darrang, Assam.
- Sri Durga ToshaS/o Late Sivnath TosaVill: Bhutimari, P.O: HatigarhDist: Darrang, Assam.
- Sri Rupa Sutradhar
   Son of Pabiram Sutradhar
   Vill: Utta Krishnapur, P.O: Haligarh
   Dist: Darrang, Assam.

Central Administrative Tribunal केन्द्रीय प्रशासनिक न्यायालय

2 9 NOV 2010

Guwahati Bench गुवाहाटी न्यायपीठ

...Applicants ·

(All the Applicants are working as temporary status casual worker at Station Headquarter, Hatigarh, C/o 99 APO.)

By Advocate: Mr.M.Chanda

-Versus-

Union of India Represented by the Secretary To the Government of India Ministry of Defence, South Block New Delhi-110 001.

The Additional Director General of Staff Duties (SDGE) General Staff Branch, Army Headquarters DHQ, P.O: New Delhi-110011.

The Administrative Commandant Puray Kaman Mukhyalaya



Headquarters, Eastern Command Fort William, Kolkata-21.

- 4. The Commanding Officer
  Adhoc Station Headquarter, Hatigarh
  C/o HQ 21 Mountain Artillery Brigade
  C/O 99 APO.
- 5. The Station Staff Officer
  Station Headquarter, Haligarh
  C/O HQ 21 Mountain Artillery Brigade
  C/O 99 APO.

By Advocate: Mr. M.U.Ahmed, Addl. C.G.S.C.

<u>ORDER</u> .11.2009 Central Administrative Tribunal केन्द्रीय प्रशासनिक न्यायालय 2 9 NOV Guwahati Bench गवाहाटी न्यायपीठ

...Respondents

#### MUKESH KUMAR GUPTA, MEMBER (J):

EUBMUE

validity of challenge Applicants in this O.A. 15 communication dated 23.09.2008 (Annexure-8) rejecting their claim for regularization in Group 'D' posts, stating that presently there is a ban imposed by the Govt. of India on recruitment, of Conservancy Staff (Group 'D') and further their said claim can be considered as and when ban is lifted and Group 'D' vacancies are released by the Ministry of Finance. They also seek direction to the Respondents to absorb them on regular basis in the existing Group 'D' vacancies with retrospective effect at least from the date of completion of three years with temporary status to enable them to derive pension and pensionary benefits in the event of retirement on superannuation with all other consequential service benefits.

2. Admitted facts are that on earlier occasion Applicants along with others approached this Tribunal vide O.A. 398/1999 seeking regularization, which was disposed of vide order dated 24.01.2001

Quwahati Bench

directing the Respondents to consider their case for grant of temporary status and thereafter for regularization under the Scheme, namely, Casulal Labourers (Grant of Temporary Status and Regularization) Scheme, 199\$. Pursuant thereto, they have filed representation dated 13.02.2001 (Annexure-2) and vide communications dated 08.09.2003 (Annexure-3 colly) they were appointed as casual labourers (conservancy safaiwala) and granted temporary status in terms of said scheme. Their grievance is that vide legal notice dated 27.09.2004 (Annexure-4) they had required the Respondents to grant temporary status with all consequential benefits at least w.e.f. 24.01.2001 i.e., the date of judgment in earlier proceedings, followed by another notice was issued on 05.09.2006 and in reply to latter, the impugned communication dated 23.09.2006 was issued. Their contention is that though they had completed more than four years of service with temporary status yet the Respondents have not regularized them though direction was issued to consider their regularization upon grant of such status.

Mr.M.Chanda, learned counsel for the Applicants assisted by Mrs.U.Dutta vehemently contended that pursuant to direction issued by this Tribunal vide order dated 24.01.2001 in O.A.398/1999, the Respondents were duty bound to regularize their service but unfortunately no steps have been taken in said direction. By granting temporary status with immediate effect vide series of order dated 08.09.2003, they have been denied various pay benefits in terms of the Scheme of 1993 and consequently made to suffer financially, besides denial of timely regularisation. They have acquired valuable legal right for regular absorption/regularization. Placing strong reliance on Respondents'

O.A.124 of 2007

Central Administrative T

with 🐉 communication dated 08.07.2003 (Annexure-3) filed Respondents' reply it was pointed out that conservancy staff/safaiwalas are being recruited by Defence Formations on the authority of para 1205 and 1206 of Defence Services Regulations and the Army HQrs was of the opinion that category of conservancy staff is excluded from the purview of ban on creation of posts. It was pointed out that Respondents who have placed reliance on Department of Expenditure letter dated 05.08.1999 was in specific noticed vide aforesaid communication dated 08.07.2003 and in view of clarification Station Headquarter and other lower formations were required to take up the matter with the Ministry of Finance with reference to conservancy staff/safaiwala for regularization. Thus, it was canvassed that Applicants who have been discharging permanent nature of works are entitled to be absorbed or regularized with all consequential benefits in terms of Scheme of 1993.

the communication dated 08.07.2003 as well as Ministry of Finance, Department of Expenditure letter dated 05.08.1999 to state that there has been ban on filling up vacant posts and Ministry of Finance advised not to take unilateral decision to create posts. By granting temporary status to the Applicant in September 2003 direction of this Tribunal vide judgment dated 24.01.2001 had been fully complied with. They have been allowed leave and other entitled dues strictly in terms of said Scheme of 1993. Besides this, they have been allowed Basic Pay, DA, HRA, CCA including increment. Conferment of temporary status does not automatically imply that casual labourer would be appointed as a regular Group 'D' employee within any fixed time frame. No regularization has taken place

By filing written statement, Respondents have emphasized on

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Page 5 of 8

O.A. 124 of 2007 केन्द्रीय प्रशस्तिक न्यास

29 NU

Guwahati Bench गुवाहाटी न्यायपीठ

after 1999. Same can be done only when ban on recruitment is lifted by the Government of India, emphasized Mr.M.U.Ahmed, learned Addl. Standing counsel for the Respondents.

- 5. We have head Mr.M.Chanda, learned counsel for the Applicant and Mr.M.U.Ahmed, learned Addl. C.G.S.C. for Respondents, perused the pleadings, and other material placed on record.
- The short question which arises for consideration is as to whether there is any justification for non-regularization of conservancy staff/safaiwala due to ban on creation of such posts, as projected by the Respondents.
- On bestowing careful consideration to all aspects of the matter, particularly Respondents' own reply and the documents appended thereto we find that their entire emphasis that the Government of India, Ministry of Finance letter dated 05.08.1999 imposed ban on creation of non-plan posts for regularization of conservancy staff is totally misconceived and unjustified. Ministry of Defence Army Headquarters as well as office of GCDA issued order dated 08.07.2003 (Annexure-3) wherein it has been strongly observed that category of conservancy staff is excluded from ban on creation of posts. We may note that integrated Headquarters of Ministry of Defence (Army) vide communication dated 19.03.2007 (Annexure-5) issued \*detailed instructions/procedures for outsourcing conservancy services in the Indian Army Units/Formations, which is itself would indicate that there is necessity togequire such person and work is of perennial in nature. It is not in dispute that pursuant to direction issued by this Tribunal vide judgment dated

Central Administrative O.A.124 of 200 किन्द्रीय प्रशासनिक न्या

Guwahati Bench गवाहाटी न्यायपीठ

24.01.2001 and in terms of the Scheme known as Casual Labourers (Grant of Temporary Status and Regularisation) Scheme, 1993, Applicants have already been granted temporary status vide communications dated 08.09.2003 (colly). Para 8 of said scheme provides for procedure for filling up of posts in Group 'D' on regular basis. Two out of every three vacancies in Group 'D' cadre in respective offices where casual labourers are working are required to be filled up as per extant Recruitment Rules as well as in accordance with instructions of DoPT from amongst casual labourer with temporary status. Para 9 thereto specified that on regularization of casual labours with temporary status no substitute would be appointed as he was not holding any post and violation of said Scheme was to be viewed very seriously inviting even disciplinary action. The principal contention of the Respondents in not regularizing the services of the Applicants had been so-called ban imposed vide Ministry of Finance communication dated 05.08.1999 which according to Respondents' own understanding is inapplicable in the category of conservancy staff. In this view of the matter, we do not find any justification in the impugned communication dated 23.09.2006 and accordingly, the same is quashed and set aside to the extent which denied them regularization based on so-called ban. But the matter does not rest here. For regularization, there has to be available regular Vacancies. It has not been stated in specific that no vacancy were available since 1999. According to Respondents' own averments noticed, hereinabove, no regularization has been taken place after 1999, but at he same time the Respondents have issued direction/procedure for outsourcing conservancy services.

Thus, we allow O.A. in part quashing impugned communication dated 23.09.2006 and direct the Respondents to pass detailed, reasoned and speaking order highlighting the number of vacancies available in Group 'D' against which the Applicants as conservancy staff could have been regularized strictly in terms of Casual Labourers (Grant of Temporary Status and Regularisation) Scheme, 1993 particularly with reference to para 8 thereof. The aforesaid exercise shall be undertaken within a period of three months from the date of receipt of order. If there are vacancies available in Group 'D' cadre, in terms of para 8 of the said scheme, Respondents are expected to take necessary and required steps in the matter.

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O.A. is disposed of accordingly. No costs.

Sd/- M.K.Gupta Member (J) Sd/-M.K.Chaturvedi Member (A)

TRUECOPY

्रप्रतिलिपि .

अनुभाग अधिकारी Section Officer (Judi) Contral Administrative (ताल्याका मुदाहाटी न्यायपार

Guwahati Bench Heli Zasarahati ş Control/Minin' Mining Mining हेन्सीय प्रशासकीया न्यायालय 2 9 NUV Guwahati Bench गवाहाटी न्यायपीठ

ANNEXURE 2

Central Administrative Tribunal

केन्द्रीय प्रशासनिक न्यायालय

Guwahati Bench

गुवाहाटी न्यायपीठ

To,

The Secretary, Govt. of India, Ministry of Defence, South Block, New Delhi- 110001.

(Through proper channel)

Sub:- Intimation regarding judgment and order dated 30/11/09 passed in OA No. 124/2007 (Md. Muslim Hussain Vs. Union of India and Ors.) passed by the Hon'ble CAT, Guwahati Bench.

Sir;

We have the honour to inform you that we had approached the Hon'ble Central Administrative Tribunal, Guwahati Bench, Guwahati through OA No. 124/2007 praying for regular absorption/regularization of our services in the existing Gr. 'D' vacancies w.e.f. the date of completion of 3 years services from the date of conferment of Temporary status. The Hon'ble Tribunal was pleased to dispose of the OA No. 124/2007 with the direction to consider our absorption/ regularization within a time frame stipulated in the judgment and order dated \_\_\_\_ in OA No. 124/2007. Therefore you are requested to implement the judgment. passed in OA Nb.124/2007.

A copy of the judgment dated  $\_\_$  in OA No. 124/2007 is enclosed herewith for your perusal and necessary action for implementation of the said judgment.

Enclo: As stated above.

Date: 18 JAN 2010

Yours faithfully

Muslim Hussain

1. Md. Muslim Hussain

2. Smti Sumitra Daimary.

3. Sri Shukru Koya

4. Sri Biriya Orang,

5. Sri Rakhal Paul.

6. Sri Jalandhar Tanti

Sri Binod Daimari

8. Sri Biswanath Karmakar

9. Sri Surinde: Tanti

'10. Sri Jagadish Sachini

11. Sri Uday Fam Prasad

12. Sri Jagdev Prasad

13. Sri Devnath Lohar

14. Sri Durga Tosha

15. Sri Rupa Sutradhar

BINOID

Josephand

DURGATOSA

a recorder land to

Phone: 2522998, 9435116253

# Manik Chanda

Advocaté Guwahati High Court

Bye Lane-7, Lachit Nagar, Guwahati-781007\_

Dated:

01/10/2010

Ref. No.

#### LAWYER'S NOTICE

Shri Manik Chanda, Advocate.

To.

The Station Staff Officer, Station Headquarter, Hatigarh. C/o HQ 21, Mountain Artillery Brigade C/O 99 APO.

Saudist Scientific Line केन्द्रीय प्रशासनिक न्याचालय 2 3. NOV 2010 Guwahati Bench गुवाहाटी न्यायपीठ

Subject:

Judgment and order dated 30.11.2009 in O.A. No. 124/2009 of Central Administrative Tribunal, Guwahati :: Non implementation of.

My Clients: Md. Muslin Hussain and 14 (fourteen) others as named in the judgment and order dated 30.11.2009 enclosed herewith.

Sir,

As instructed by my clients above named, I have to refer to the judgment and order dated 30.11.2009 in O.A. No. 124/2009 passed by the Hon'ble Central Administrative Tribunal, Guwahati and state as follows:-

My clients being aggrieved due to non-consideration of their regular absorption in existing vacancies of Group 'D' posts even after completing their 3 years service from the date of conferment of Temporary status, approached the Central Administrative Tribunal for redressal of their grievances.

The Hon'ble Central Administrative Tribunal vide it's judgment and order dated 30.11.2009 (copy enclosed) in O.A. No. 124/2009 allowed the O.A. and quashed the departmental communication dated 23.09.2006. In the said order, the Hon'ble Iribunal directed the Respondents to pass detailed, reasoned and speaking order highlighting the number of vacancies available in Group 'D' against which my clients as conservancy staff could have been regularized strictly in terms of Casual Labourers (Grant of Temporary Status and Regularization) Scheme, 1993. The time stipulated under the said order for completion of the exercise as directed, was three months from the date of receipt of the order.

Attailla

Centrel f. 6m. Holin. केन्द्रीय प्रशासित्व

29 KOY 2010

Guwahati Bench गुवालिं न्यायपीठ

Phone: 2522998, 9435116253

Manik Chanda Advocate Guwahati High Court

Bye Lane-7, Lachit Nagar, Guwahati-781007\_ Dated:

Ref. No.

2

- Thereafter my clients submitted representation through proper channel to you on 18.01.2010 enclosing therewith a copy of the judgment and order 3. dated 30.11.2009 aforesaid with prayer for implementation of the same.
- A period of 8 (eight) months have elapsed since submission of the copy of the judgment, but the directions of the Hon'ble Tribunal have not been complied 4. with till date. It is more frustrating that even the salary of my clients are not being paid regularly since then.
- Non-compliance of the order of the Hon'ble Tribunal is contemptuous and 5. liable to legal action which may please be noted.
- Needless to say that due to inaction of the respondents, my clients have been 6. suffering great losses.

I, therefore, serve this NOTICE and urge upon you, to take immediate action for implementation of the judgment and order dated 30.11.2009 within the earliest, failing which my clients will have no other option, but to seek for legal remedy before the forum of law.

You are requested to confirm your action to the undersigned within 30 (thirty) days of the receipt of this NOTICE.

Thanking you,

Encls: copy of judgment and order Dated 30.11.2009

Yours sincerely,

(MANIK CHANDA).

ULUBARI SUB OFFICE

Counter No:1.0F-Code:03

TO: THE STATION STAFF OF, STATION H O

99 AFO

Wt:50grams,

Fant:32.00 , 20/10/2010 , 13:01

<<u>>></u>

-18-

ANNEXURE - 4

Central Administrative Tribunal केन्द्रीय प्रशासनिक न्यायालय

2 9 NOV 2010

Guwahati Bench गुवाहाटी न्यायपीठ Stn HQ Hattigor PIN-900275 C/o 99 APO

H Oct 2010

JUDGEMENT AND ORDER DATED 30 NOV 2009 IN O.A NO 124/2009 OF CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI: NON IMPLEMENTATION OF

- 1. Ref Lawyer Notices dt 23 Sep 2010 and 01 Oct 2010 (Copy enclosed).
- 2. It is submitted that based on court order (copy enclosed) recd at this office on 20 Feb 2010 Mr Motin-Ud-Din Ahmed the Central Govt Standing Counsel was informed to file appropriate reply to the honourable court vide Stn HQ Hattigor letter No 759/3/17/Q(PC) dt 11 May 2010 (copy encl) alongwith a copy of Court Order and Peace Establishment No IV/226/1946/6 (Stn HQ CI-II) dt 24 Jul 2010, however till date no intimation/action has been initiated and in the meantime the defence council has been sending Lawyer's notice to all concerned as ref in Para 1 above.
- 3. In view of above, you are requested to advice further action please.

(MK Bhuyan)

Col

Adm Comdt for Stn Cdr

Ks/-

Enclosures - As above.

759/3/ 20 10 (PG)

PIN-908651

C/o 99 APO

HQ 51 Sub Area (Legal Cell)

Copy to :-

Mr. Motin-Ud-Din Ahmed - Additional Central Govt Standing Counsel Central Administrative Tribunal Lakhimi Nagar, Hatigaon Road, Dispur Guwahati-781006

For info and necessary action please

Manik Chanda
Advocate, Guwahati High Court
Bye Lane-7, Lachit Nagel
Guwahati-781007

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Attached and